

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No. 7335/1987 passed by the High Court Of Judicature At Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(IA No. 119207/2019 - EXEMPTION FROM FILING O.T.
IA No. 119205/2019 - INTERVENTION/IMPLEADMENT)

Date : 15-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Ishita Thakur, Adv.
 Mr. Vignesh Srinivasan, Adv.
 Ms. Sharmila Upadhyay, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR

 Mr. Abhimanyu, Adv.
 Ms. Anju Bhattacharya, Adv.
 Mr. Abhishek Singh, Adv.
 Ms. Suriti, Adv.
 Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Part-heard.

In view of letter circulated by learned counsel for the respondent Nos.1-3 seeking adjournment, list the matter on 10.02.2022.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER